

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

STARRED QUESTION NO:442

ANSWERED ON:16.05.2006

MISUSE OF EXPORT SCHEMES

Bhadana Shri Avtar Singh;Singh Shri Kirti Vardhan

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the number of cases of false claims made by the exporters under various export schemes as reported in The Hindustan Times dated April 4, 2006;
- (b) the loss suffered by the Government as a result thereof;
- (c) the action taken or being taken by the Government against such exporters;
- (d) whether the Government proposes to discontinue/review some of the schemes including the Target Plus Scheme offering incentives given to the exporters; and
- (e) if so, the details thereof?

Answer

MINISTER OF COMMERCE AND INDUSTRY (SHRI KAMAL NATH)

- (a) to (c) Some of the applications received under Export Promotion Schemes of Duty Free Credit Entitlement Certificate and Target Plus have been decided, and others are under process. So far no case of false claim based on fictitious documents has come to notice. Government has not awarded any benefit for inadmissible exports under these Schemes and therefore the question of loss to the Government does not arise. In view of above, the question of action against exporters does not arise.
- (d) & (e) The Government has discontinued Target Plus Scheme for exports effected w.e.f.1-4-2006.
- (c) : No Sir.
- (d) & (e) : Does not arise